

ITEM NO.24+48

COURT NO.17

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 533/2023

(Arising out of impugned final judgment and order dated 10-06-2022 in CRMB No. 5998/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

ANIL**Petitioner(s)****VERSUS****THE STATE OF UTTAR PRADESH & ANR.****Respondent(s)**

(IA No.19900/2023-CONDONATION OF DELAY IN FILING and IA No.19903/2023-EXEMPTION FROM FILING O.T. and IA No.19897/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.19899/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH**Diary No(s). 528/2023 (II)**

(IA No.22324/2023-CONDONATION OF DELAY IN FILING and IA No.22330/2023-EXEMPTION FROM FILING O.T. and IA No.22325/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.22329/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

ITEM NO.48**SLP(CRIMINAL) Diary No(s). 531/2023**

(IA No.31938/2023-CONDONATION OF DELAY IN FILING and IA No.31939/2023-EXEMPTION FROM FILING O.T. and IA No.31936/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.31937/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-02-2023 This petition was called on for hearing today.**CORAM :**

**HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL**

For Petitioner(s) Mr. Prafful Kumar Behera, Adv.
Mr. S. S. Nehra, AOR
Ms. Piyali Sarkar, Adv.
Mr. Rajendra Verma, Adv.
Mr. Vikrant Nehra, Adv.
Mr. Monish Rana, Adv.
Mr. Chetan Rana, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

Permission to file the Special Leave Petition(s) is granted.

Delay condoned.

Issue notice.

Liberty to serve the learned Standing Counsel for the State.

**(INDU MARWAH)
COURT MASTER (SH)**

**(POONAM VAID)
COURT MASTER (NSH)**